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MCRC-24658-2024
IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
MCRC No. 24658 of 2024

(SURESH Vs THE STATE OF MADHYA PRADESH)

Dated : 05-07-2024

Shri Prakhar Naveriya - Advocate for applicant.

Shri Naman Mishra - Panel Lawyer for State.

This is first application filed by the applicant under Section 439 of the Cr.P.C. for grant of regular bail relating to Crime No.155/2024 registered at Police Station- Dehat, District- Tikamgarh for commission of offence punishable under Sections 363, 366 of IPC.

2. As per the prosecution story, father of the prosecutrix lodged a report that her minor daughter has gone missing and FIR was lodged against unknown person. Thereafter, prosecutrix was recovered and after investigation, aforesaid sections was registered against the applicant.

3. It is submitted by learned counsel for the applicant submits that applicant is innocent and has been falsely implicated in the case. The applicant is in jail since 24.04.2024. Prosecutrix in her statement recorded under Section 164 of the Cr.P.C. has not stated against the present applicant. There is no criminal record of the applicant. Charge-sheet has been filed. Trial will take considerable time, therefore, it is prayed that applicant may be released on bail.

4. On the other hand, learned counsel for the State has opposed the grant of bail.

5. Therefore, having taken into consideration all the facts and circumstances of the case, but without expressing any opinion on the merits of the case, I am inclined to release the applicant on bail. Consequently, bail application under Section 439 of the Code of Criminal Procedure for grant of

bail filed on behalf of applicant, stands **allowed**.

6. It is directed that applicant be released on bail on his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty thousand only)** with one solvent surety in the like amount to the satisfaction of the trial Court, for his regular appearance before the trial Court during trial with a condition that he shall remain present before the concerned Court on all the dates fixed by it during trial. He shall abide by all the conditions enumerated under Section 437(3) of Cr.P.C.

7. This order shall be effective till the end of the trial. However, in case of bail jump and breach of any of the conditions of bail, it shall become ineffective.

Certified copy as per rules.

(PRAMOD KUMAR AGRAWAL)
JUDGE

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